

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: 'C', NEW DELHI**

**BEFORE SHRI RS SYAL, VICE PRESIDENT
AND SMT. BEENA A PILLAI, JUDICIAL MEMBER**

**ITA No. 3254/Del/2016
A.Y. 2011-12**

C.M.C. Textiles Pvt.Ltd. C/o Sh.Kapil Goel Advocate F-26/124, Sector 7 Rohini Delhi 110085 PAN: AACCC2032P	vs.	Pr.CIT Ghaziabad
(Appellant)		(Respondent)

Department by	Smt. Shefali Swaroop, CIT, DR.
Assessee by	Withdrawal Application
Date of Hearing	07/06/2018
Date of Pronouncement	07/06/2018

ORDER

PER BEENA A PILLAI, JUDICIAL MEMBER

The present appeal has been filed by assessee against the order dated 30.3.2016 passed by the Ld. Pr.Commissioner of Income Tax, Ghaziabad pertaining to the Assessment Year (A.Y.) 2011-12.

2. Today before us a letter has been filed by Ld.AR requesting for withdrawal of the appeal, which is extracted hereunder.

“Appeal No.3254/Del/2016

Assessment Year : 2011-12

Date of Hearing: 07.06.2018

May it Please Your Honors

This relates to captioned matter in which hearing is fixed for today

Before Your Honors.

That present appeal has become infructuous as relief has already been granted in set aside proceedings by CIT(A) vide order dt. 30.10.2017 while deciding effective appeal ground in assessee’s favor (copy enclosed). So present appeal under instruction of assessee is prayed to be withdrawn accordingly.”

Submitted with regards and respect

Advocate for respondent/ assessee

Kapil Geol, Adv.”

3. Accordingly, assessee’s appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 07th June, 2018.

Sd/-

Sd/-

(R.S.SYAL)

VICE PRESIDENT

Dt. June, 2018

(BEENA A PILLAI)

JUDICIAL MEMBER

*mv

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR
ITAT Delhi Benches